

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 22.02.2024

Appeal No. 371 of 2023

Samir Jain & Anr. ...Appellants

Versus

Securities and Exchange Board of India & Ors. ...Respondents

AVP Partners for Appellants.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta,
and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for
the Respondent.

Mr. Pulkit Sukhramani, Advocate with Ms. Vidhi Jhavar, Mr.
Deepank Anand and Mr. Shourya Tanay, Advocates i/b JSA,
Advocates & Solicitors for Intervenor.

WITH
Misc. Application No. 553 of 2023
And
Appeal No. 372 of 2023

Samir Jain & Anr. ...Appellants

Versus

Securities and Exchange Board of India & Ors. ...Respondents

AVP Partners for Appellants.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta,
and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for
the Respondent.

WITH
Appeal No. 373 of 2023

Trishla Jain ...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

AVP Partners for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

Mr. Pulkit Sukhramani, Advocate with Ms. Vidhi Jhavar, Mr. Deepank Anand and Mr. Shourya Tanay, Advocates i/b JSA, Advocates & Solicitors for Intervenor.

**WITH
Appeal No. 374 of 2023**

PNB Finance And Industries Limited & Anr. ...Appellants

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Darshan Furia, Advocate with Mr. Anshuman Sugla, Ms. Priyanka Desai and Ms. Kritika Tailor, Advocates i/b Cyril Amarchand Mangaldas, Advocates for the Appellants.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

Mr. Pulkit Sukhramani, Advocate with Ms. Vidhi Jhavar, Mr. Deepank Anand and Mr. Shourya Tanay, Advocates i/b JSA, Advocates & Solicitors for Intervenor.

**WITH
Misc. Application No. 1122 of 2023
And
Appeal No. 375 of 2023**

PNB Finance And Industries Limited ...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

WITH
Misc. Application No. 1121 of 2023
And
Appeal No. 376 of 2023

Camac Commercial Company Limited ...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Vivek Shah, Advocate with Ms. Shruti Rajan, Mr. Anubhav Ghosh and Mr. Harishankar Raghunath, Advocates I/b by Trilegal for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

WITH
Appeal No. 377 of 2023

Ashoka Viniyoga Limited ...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Vivek Shah, Advocate with Ms. Shruti Rajan, Mr. Anubhav Ghosh and Mr. Harishankar Raghunath, Advocates i/b by Trilegal for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

WITH
Appeal No. 378 of 2023

Artee Viniyoga Limited ...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Vivek Shah, Advocate with Ms. Shruti Rajan, Mr. Anubhav Ghosh and Mr. Harishankar Raghunath, Advocates i/b by Trilegal for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

Mr. Pulkit Sukhramani, Advocate with Ms. Vidhi Jhavar, Mr. Deepank Anand and Mr. Shourya Tanay, Advocates i/b JSA, Advocates & Solicitors for Intervenor.

WITH
Appeal No. 379 of 2023

Combine Holding Limited ...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Vivek Shah, Advocate with Ms. Shruti Rajan, Mr. Anubhav Ghosh and Mr. Harishankar Raghunath, Advocates i/b by Trilegal for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

WITH
Appeal No. 380 of 2023

Camac Commercial Company Limited ...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Vivek Shah, Advocate with Ms. Shruti Rajan, Mr. Anubhav Ghosh and Mr. Harishankar Raghunath, Advocates i/b by Trilegal for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

Mr. Pulkit Sukhramani, Advocate with Ms. Vidhi Jhawar, Mr. Deepank Anand and Mr. Shourya Tanay, Advocates i/b JSA, Advocates & Solicitors for Intervenor.

**WITH
Appeal No. 381 of 2023**

Ashoka Viniyoga Limited ...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Vivek Shah, Advocate with Ms. Shruti Rajan, Mr. Anubhav Ghosh and Mr. Harishankar Raghunath, Advocates i/b by Trilegal for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

Mr. Pulkit Sukhramani, Advocate with Ms. Vidhi Jhawar, Mr. Deepank Anand and Mr. Shourya Tanay, Advocates i/b JSA, Advocates & Solicitors for Intervenor.

**WITH
Appeal No. 382 of 2023**

Artee Viniyoga Limited ...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Vivek Shah, Advocate with Ms. Shruti Rajan, Mr. Anubhav Ghosh and Mr. Harishankar Raghunath, Advocates i/b by Trilegal for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

AND
Appeal No. 383 of 2023

Combine Holding Limited

...Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Vivek Shah, Advocate with Ms. Shruti Rajan, Mr. Anubhav Ghosh and Mr. Harishankar Raghunath, Advocates i/b by Trilegal for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Harshvardhan Melanta, and Mr. Yash Sutaria, Advocates i/b. M/s. K. Ashar & Co. for the Respondent.

Mr. Pulkit Sukhramani, Advocate with Ms. Vidhi Jhavar, Mr. Deepank Anand and Mr. Shourya Tanay, Advocates i/b JSA, Advocates & Solicitors for Intervenor.

ORDER:

1. Due to non-availability of the bench, the matters are adjourned. List on April 29, 2024.

Ms. Meera Swarup
Technical Member

22.02.2024
PK